

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-416(ND)/2018

In the matter of:

R.K. Goyal Steels Pvt. Ltd.
Vs.

... Applicant

P.K. Tubes & Fittings Pvt. Ltd.

...Respondent

SECTION: Under Section 8 & 9 of IBC

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

Order delivered on 11.05.2018

For the Applicant

Mr. Sourabh Gupta &

Mr. Sumit Bhadana, Adv.

For the Respondent

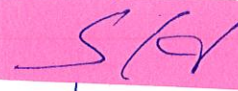
Mr. Abhay Kumar for Main Counsel

Mr. M.K. Sethi, Adv.

ORDER

Proxy counsel for the respondent appears and states that the main counsel who appears in this matter is appearing before another Court. Hence seeks adjournment. Ld. Counsel for the respondent states that the copy of application served on them is not complete as some of the pages are not readable. The Ld. Counsel for applicant undertakes to give fresh set of application within two days. The respondent is directed to file reply within ten days. Rejoinder within three days. All the copies to be served in advance to the other side. For further consideration on 23rd May, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**